ITEM NO.38 COURT NO.11 SECTION XVII-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 695/2020

(Arising out of impugned final judgment and order dated 14-11-2019 in FA No. 814/2017 passed by the National Consumers Disputes Redressal Commission, New Delhi)

M/S CANARA BANK & ORS.

Petitioner(s)

VERSUS

S REGHUKUMAR & ANR.

Respondent(s)

Date: 13-02-2023 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ANIRUDDHA BOSE HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Rajesh Kumar Gautam, AOR

Mr. Anant Gautam, Adv.

Mr. Vidur Ahluwalia, Adv.

Mr. Sumit Sharma, Adv.

Ms. Medhya Ahluwalia, Adv.

For Respondent(s) Mr. Jaimon Andrews, Adv.

Piyo Harold Jaimon, Adv.

Firdouse C.P., Adv.

Mr. Naresh Kumar, AOR

M/S. K J John And Co, AOR

Mr. Pratap Venugopal, Adv.

Mr. Akhil Abraham Roy, Adv.

Mr. Abhishek Anand, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioners and the respondents.

We do not find any reason to interfere with the order of the National Consumers Disputes Redressal Commission, New Delhi as we

are satisfied with the reasoning given for awarding compensation of Rs. 5,00,000/- (Rupees five Lac).

Therefore, the present petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR